

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH
(Chief Justice's Secretariat at Jammu)

Subject: Compassionate appointment of Shri Rashad Mujtabah Bhatti S/o Late Mohd Aslam Bhatti (Ex-Senior Assistant) R/o Saaj, Tehsil Thanamandi, District Rajouri in terms of SRO-43.

ORDER

No. 1085 of 2021 / Psy

Dated: 12-11-2021

In pursuance of Jammu and Kashmir Compassionate Appointment Rules, 1994, Shri Rashad Mujtabah Bhatti S/o Late Mohd Aslam Bhatti (Ex-Senior Assistant) R/o Saaj, Tehsil Thanamandi, District Rajouri is hereby appointed on probation of two years against substantive post of Process Server in the Pay Level L-2 (19900-63200), and is posted as such in District cadre Rajouri against an available vacancy of Process Server.

Note:

- i. The appointee shall join before the Principal District & Sessions Judge, Rajouri within a period of 21 days from the date of issuance of this order; thereafter PDJ Rajouri shall adjust him against the available post of Process Server in his District.
- ii. The concerned Presiding Officer of the Court, where the appointee will be adjusted by the PDJ, Rajouri, shall get all the testimonials of the appointee verified from the concerned authorities;
- iii. The appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed cancelled ab-initio and he shall have no claim on his appointment.
- iv. The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.

By Order.

(-Sd-)

Principal Secretary to,
Hon'ble the Chief Justice

No.: 406-14/Psy-590 Dated 12-11-2021

Copy to the:-

- 1) Registrar General, High Court of J&K and Ladakh at Jammu.
- 2) Registrar Vigilance, High Court of J&K and Ladakh at Jammu.
- 3) Registrar Rules, High Court of J&K and Ladakh at Jammu.
..... for information.
- 4) Pr. District & Sessions Judge Rajouri for information and necessary action.
- 5) Director Finance, High Court of J&K and Ladakh for information.
- 6) Chief Librarian, High Court of J&K, Jammu/Srinagar
- 7) Shri. _____ for compliance.
- ✓ 8) I/C NIC for uploading on the High Court Website.

Principal Secretary to,
Hon'ble the Chief Justice